

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No115  
CP(IB) 342 of 2020

**Order under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Steelco Gujarat Ltd

.....Applicant

.....Respondent

**Order delivered on 05.01.2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Proxy on behalf of Advocate, Mr. Vishal Dave  
For the Respondent : Mr. Jaimin R Dave, Adv.

**ORDER**

**IA/711(AHM)2021**

Application filed by one of the claimants seeking directions against RP for admitting partial claim filed before RP. Learned Counsel for RP seeks further time to file reply stating that the RP was unwell and admitted in the hospital for a long period. Let the reply be filed within one week.

List the matter for hearing on 09.02.2022.

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**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**